

19

Central Administrative Tribunal, Principal Bench, New Delhi

R.A.No.179/2005 in
O.A.No.2413/2004

**Hon'ble Mr.Justice B. Panigrahi, Chairman
Hon'ble Mr.M.K. Misra, Member(A)**

New Delhi, this the 25th day of October, 2005

1. Harish Basnotra,
S/o late Shri Kesho Dass Basnotra;
2. Bula Ram,
S/o late Shri Ram Chander;
3. J.K. Bhasin,
S/o late Shri H.K. Bhasin;
4. K.S. Pathania,
S/o late Shri P.R. Pathania;
5. Daljit Sahir,
W/o Shri Sandeep Sahir;
6. Ashok Verma,
S/o Shri Goverdhan Verma;
7. S.P. Kalra,
S/o late Shri P.D. Kalra;
8. Prem Chand Sharma,
S/o Shri Gopal Dutta Sharma;
9. R.L. Kanojia,
S/o Shri Maku Lal;
10. Joseph Titus,
S/o late Shri K.B. Titus;
11. Bishambal Dayal,
S/o late Shri Bhagwan Dass;
12. Victoria D'Cousta,
S/o Shri Patrick D'Cousta;

13. Ram Raj,
S/o late Shri Chowthi Ram;
14. Mahajan,
S/o late Shri Thunoo Ram;
15. Shri Ram Saini,
S/o late Shri Baza Ram;
16. Surjeet Singh,
S/o Shri Gurbansh Singh;
17. Ganeshi,
S/o late Shri Ram Chandra;
18. Prem Singh,
S/o late Shri Chandgi Ram;
19. Rajesh Kumar,
Vedic S/o Shri Ramesh Chand;
20. Chandra Pal,
S/o Shri Chhottey Lal;

All working in PG/PD/SE Sections, Ministry of External Affairs,
Akbar Bhawan, New Delhi

....Applicants

(By Advocate: Shri H.P. Chakravorti)

Versus

Union of India through:

1. The Principal Secretary,
Ministry of External Affairs,
South Block, New Delhi
2. The Secretary,
Department of Personnel & Training,
North Block, New Delhi

....Respondents

Order(Oral)

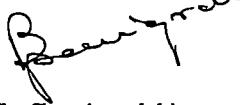
Justice B. Panigrahi, Chairman

Heard Shri Chakravorty, learned counsel appearing for the applicant, at length. It has been pointed out that the reliefs claimed in the other O.A. are not same and identical to the reliefs claimed in the present O.A. but the Tribunal has taken an erroneous view by stating in its order that reliefs in both the cases are identical.

2. We are not in a position to agree with the contention of the applicant's learned counsel. From his submissions, we also did not come across that there has been any error apparent on the face of the record while disposing of the application on merits and there has been no discovery of new points by the applicant. Accordingly, there is no merit in the review application. Dismissed.


(M.K. Misra)

Member(A)


(B. Panigrahi)
Chairman

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